GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

UNSTARRED QUESTION NO. 1858
TO BE ANSWERED ON 04.08.2021

LAWS TO REGULATE PRIVATE EMPLOYMENT AGENCIES

1858. # DR. ASHOK BAJPAI:

Will the Minister of Labour and Employment be pleased to state:

(a) the details of various laws framed to regulate the functioning of private employment agencies;
(b) whether Government has assessed the efficacy of these laws framed to regulate and monitor the activities of private employment agencies;
(c) if so, the details thereof and the findings thereof;
(d) whether Government proposes to review the existing laws to effectively prevent the exploitation by these agencies; and
(e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)

(a) to (e): The State/UT Governments have been advised to regulate the conduct of private placement agencies. Whenever complaints are received by respective State Governments/UT Administration, these are dealt under the provisions of IPC or other prevailing Acts under which such establishments are registered. Central Government has launched National Career Service Portal (NCSP) and many State Governments have also launched online job portals so that job-seekers can connect with the employers and vice-versa free of cost. Central Government is also assisting State Governments to modernize employment exchanges for providing employment services to job seekers.

****